

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

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O.A. No. 498 of 1995

New Delhi, dated the 8th May, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Jeevana Ram,
S/o Shri Sant Ram,
Gangman,
R/o Vill. Jind, Railway Colony,
Narwana,
Ward No.9,
Near Mal Godwn.

... APPLICANT

By Advocate: Shri U.S.Prasad

VERSUS

1. Union of India through
the Chairman, Railway Board,
Rail Bhawan,
New Delhi.
2. Chief Vigilance Officer,
Northern Railway,
Baroda House,
New Delhi.
3. A.E.N., Chief Engineer,
Jind (Rohtak),
Haryana.
4. A.E.N., Northern Railway,
Dist. Sangrur,
Punjab.

... RESPONDENTS

(None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicant impugns his oral transfer
orders from Delhi Division to Ambala Division
and prays that he be transferred back to
Delhi Division.

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2. Applicant states that he was appointed as Gangman on 25.10.83 under PWI (GG) and was working in Delhi Division for over five years when without assigning any reason he was transferred to Ambala Division, where he has been working since 1992. He states that no written transfer orders were given to him and he was ordered to move to Ambala Division only by verbal orders.

3. The O.A. was filed on 22.3.95 but despite lapse of over two years no reply has been filed by the Respondents. We note that the Respondents' counsel had been appearing from time to time and had sought adjournments to file reply, but despite those adjournments being granted, no reply has been filed as yet and when this case was called out to-day none appeared for the Respondents even on the second call.

4. In the light of the above there are no materials before me to challenge the averments made by the applicant.

5. Under the circumstances if the applicant, as he contends, was employed in Delhi Division on 25.10.83 and was thereafter transferred to Ambala Division without ostensible reason, Respondents should consider his request for his return to Delhi Division, by means of a detailed, speaking and reasoned

order under intimation to the application within two months from the date of receipt of a copy of this judgment.

6. With the above directions, the O.A. stands disposed of accordingly. No costs.

Anfolgi
(S.R. ADIGE)
Member (A)

/GK/